

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 2079/2018
M.A. No. 2346/2018

New Delhi, this the 29th day of May, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

1. Atul Gautam (Aged about 51 years),
Cameraman, Group 'B' Gazetted,
S/o Shri D.S. Sharma,
Films Division, Soochna Bhavan,
CGO Complex, Lodhi Road,
New Delhi-110003.
2. Ashok Kumar Hitaishi (Aged about 52 years),
Cameraman, Group 'B' Gazetted,
S/o Shri Hari Lal Hitaishi,
Films Division, Soochna Bhavan,
CGO Complex, Lodhi Road,
New Delhi-110003.
3. Anil Kumar Ambarik (Aged about 49 years),
Cameraman, Group 'B' Gazetted,
S/o Late Shri Ram Charan,
Films Division, Soochna Bhavan,
CGO Complex, Lodhi Road,
New Delhi-110003. .. Applicants

(By Advocate: Shri Krishna Kumar)

Versus

1. Union of India through
Secretary to Govt. of India,
Ministry of Information and Broadcasting,
Shastri Bhavan, New Delhi-110 001.
2. The Director General,
Films Division,
Ministry of Information and Broadcasting,
Govt. of India,
24, Pedder Road,
Mumbai-400026. .. Respondents

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicants.

2. MA 2346/2018 filed for joining together is allowed.
3. The applicants, who are presently working as Cameramen under the 2nd respondent, filed the O.A. seeking the following relief(s):
 - “(a) to direct the respondents to consider the applicants for promotion as Chief Cameramen with effect from the date the applicants became eligible for promotion as Chief Cameramen under the existing Recruitment Rules of 1989 against the vacancies which were available on that date and to allow the O.A. at the admission stage itself with all benefits.
 - (b) Pass such other and further order/s as this Hon’ble Tribunal may deem fit and proper in the facts and circumstances of the case.”
4. It is submitted that the applicants made number of representations, including Annexure A-6 dated 04.01.2016, ventilating their grievances to the respondents. However, no orders have been passed by the respondents till date.
5. It is seen that the Annexure A-6 representation was made only by applicant No.1 and the representations said to have been made by the other applicants have not been filed along with the O.A.

6. In the circumstances, the O.A. is disposed of, without going into the other merits of the case, by permitting the applicants to make appropriate fresh representations ventilating their grievances to the respondents within two weeks from the date of receipt of a certified copy of this order and on receipt of such representations from the applicants, the respondents shall consider the same and pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days therefrom. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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